

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

C.A. No. 150/95.

Dt. of Decision : 26-11-97.

N.Ramanjaneyulu

.. Applicant.

Vs

1. The Union of India rep. by
A.P. Southern Region, Kurnool-5.
2. The Superintendent of Post Offices,
Kurnool Division, Kurnool-1.
3. The Postmaster, Kurnool-H.O.

.. Respondents.

Counsel for the applicant : Mr. B.S.A. Satyanarayana

Counsel for the respondents : Mr. N.V. Raghava Reddy, A^ldl. CGSC.

CORAM:

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

THE HON'BLE SHRI B.S. JAI PARAMESHWAR : MEMBER (JUDL.)

R

ORDER

ORAL ORDER (PER HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (JUDL.)

Heard Mr.B.S.A.Satyanarayana, learned counsel for the applicant and Mr.N.V.Raghava Reddy, learned counsel for the respondents.

2. The applicant while working as Sub-Accounts Postal Assistant, Kurnool HO was served with a memorandum of charges under Rule-16 of CCS(CCA) Rules, 1965 vide memo No.INV/F7-1/93/8 dated 8-3-93. The applicant submitted his explanation. The R-2 vide his proceedings No.INV/F7-1/93/7 dated 8-12-94 (Annexure-3) found him guilty of mis-conduct and ordered recovery of sum of Rs. 1000/- per month with immediate effect.

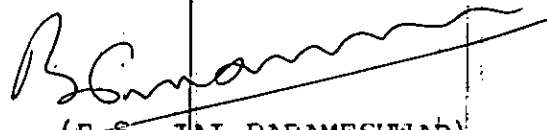
3. The applicant has submitted his appeal dated 27-1-95 (Annexure-4) against the said order of punishment. It is stated that the appeal is still pending.

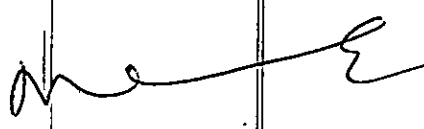
4. The contentions raised in this OA and the prayer asked for in this OA ^{are} similar to OA.113/95. Hence we follow the directions given in OA.113/95 and direct as follows:-

(a) The representation of the applicant dated 27-1-95 (Annexure-4) should be disposed of within 2 months from the date of receipt of a copy of this order.

(b) Till such time the appeal is disposed of recovery if any to be made from the salary for the month of December, 1997 and onwards should be suspended till the disposal of the appeal.

5. With the above directions the OA is disposed of. No order as to costs.


(B.S. JAI PARAMESHWAR)
MEMBER (JUDL.)


(R. RANGARAJAN)
MEMBER (ADMN.)

26
Dated : The 26th Nov. 1997.
(Dictated in the Open Court)

..3..

Copy to:

1. The Director of Postal Services, A.P. Southern Region, Kurnool.
2. The Superintendent of Post Offices, Kurnool Division, Kurnool.
3. The Postmaster, Kurnool.
4. One copy to Mr. B.S.N. Sathyanarayana,
5. One copy to Mr. N.V. Raghava Reddy, Addl. CGSC, CAT, Hyderabad.
6. One copy to HBSJP, M (P), CAT, Hyderabad.
7. One copy to D.R(A), CAT, Hyderabad.
8. One duplicate copy.

YLKR

16/12/92
TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD

AND

THE HON'BLE SHRI. B.S. JAI PARAMESHWAR :
M (J)

Dated: 26/11/92

ORDER/JUDGMENT

M.A/R.A/C.A.NO.

in

O.A.NO. 150/95

~~Admitted and Interim Directions
Issued.~~

~~Allowed~~

~~Disposed of with Directions~~

~~Dismissed~~

~~Dismissed as withdrawn~~

~~Dismissed for Default~~

~~Ordered/Rejected~~

~~No order as to costs.~~

YLKR

II Court

केन्द्रीय प्रशासनिक अधिकरण Central Administrative Tribunal बेजान/DESPATCH 15 DEC 1997 हैदराबाद न्यायपीठ HYD. N.Y.P.
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